

and Weaving Mills Limited, Konnagar, beyond five years.

(iv) S.O. 349(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Limited, Delhi, beyond five years.

(v) S.O. 350(E) published in Gazette of India dated the 2nd May, 1983 regarding extension of period of take over of management of Messrs Somasundaram Supper Spinning Mills, Muthanendal, beyond five years. [Placed in Library. See No. LT—6707/83].

(2) A Copy of Notification No. G.S.R. 462(E) (Hindi and English versions) published in Gazette of India dated the 1st June, 1983 containing Order making amendments to the Mild Steel Tubes (Excluding seamless tubes according to API specifications) (Quality Control) Order, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. L.T.—6708/83]

(3) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1981-82.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—6709/83]

(b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1981-82.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—6710/83]

Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983, Notifications under Central Industries Security Force Act, 1968 and All India Services Act, 1951.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : On behalf of Shri P Venkatasubbaiah, I beg to lay on the table—

(1) A copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 446 in Gazette of India dated the 18th June, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949. [placed in library. See No. LT—6711/83]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968 :—

(i) The Central Industrial Security Force (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 386 in Gazette of India dated the 21st May, 1983.

(ii) The Central Industrial Security Force (Third Amend-

ment) Rules, 1983 published in Notification No. G.S.R. 455 in Gazette of India dated the 25th June, 1983. [Placed in library. See No. LT—6712/83].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

(i) The Delhi Police Appointment and Recruitment (Amendment) Rules, 1983 published in Notification No. F.5/15/82-Home(P) in Delhi Gazette dated the 2nd May, 1983.

(ii) The Delhi Police (Promotion and Confirmation) Amendment Rules, 1983 published in Notification No. F.10/31/31/-Home(P) in Delhi Gazette dated the 10th May, 1983.

(iii) The Delhi Eating Houses Registration (Amendment) Regulations, 1982 published in Notification No. 515/Spl. Cell in Delhi Gazette dated the 20th May, 1983. [Placed in library. See No. LT—6313/83]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1983 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 2nd May, 1983.

(ii) The Indian Administrative service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1983 published

in Notification No. G.S.R. 446(E) in Gazette of India dated the 24th May, 1983.

(iii) The Indian Administrative Service (Pay) Forth Amendment Rules, 1983 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 24th May, 1983.

(iv) The Indian Forest Service (Pay) Second Amendment Rules, 1983 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 9th June, 1983. [Placed in library. See No. LT—6714/83]

12.30 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS SIXTIETH
REPORT

SHRI SETH HEMBROM (Rajmahal) : I beg to present the Sixtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

STATEMENT CORRECTING REPLY
GIVEN ON 4TH MAY, 1983 TO A
SUPPLEMENTARY ON S.Q. NO. 874
ABOUT SUPREME COURT'S DIREC-
TION REGARDING LIFE CONVICTS
RELEASE ON GOOD CONDUCT

THE MINISTER OF HOME AF-
FAIRS (SHRI P.C. SETHI):

During supplementaries to the above mentioned Starred Question, Shri Atal Bihari Vajpayee had raised the following issue:—

(i) whether it is not true that life imprisonment meant imprison-
ment for 14 years;